for bad and doubtful debts out of their annual profits. Upto the accounting year ending June 30, 1976 the IDBI has made a provision of Rs. 2.10 crores and the 1FCI has made a provision of Rs. 4.09 crores. It is the practice of public financial institutions not to write off doubtful debts unless all steps for recovery have been taken and exhausted. Measures like change of management, appointment of nominee directors on the board of assisted concerns, strengthening of the organisational *set* up are taken by the financial institutions to minimise their business risk in the assisted concerns

## Share of States in earnings from the sale of confiscated goods

- 630. SHRI GOVINDRAO RAM-CHANDRA MHAISEKAR : Will the Minister of REVENUE AND BANKING be pleased to state :
- (a) whether there is any proposal under Government's consideration to give a part of the earnings made from confiscated goods *to* the concerned State Governments for the assistance rendered by them in the seizure of smuggled goods; and
- (b) if so, what are the details in this regard?

THE MINISTER OF REVENUE AND BANKING (SHRI PRANAB MUKHER-JEE): (a) No, Sir.

(b) Does not arise.

## Introduction of instant tea in foreign market

631. SHRI NRIPATI RANJAN CHOUDHURY:

SHRI NABIN CHANDRA BURA-GOHAIN :

SHRI KRISHNA BAHADUR CHETTRI ·

Will the Minister of COMMERCE be ileased to state :

- (a) whether Government have taken any steps to introduce Indian instant tea in foreign markets; and
  - (b) if so, what are the details thereof 7

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) and (b) Promotion of special packs of Indian tea, including instant tea, in selected markets abroad is carried out by the Tea Board with the cooperation of the local blenders/packers. While Tea Board has entered into collaboration with one established packer each in U.S.A. and Australia for promotion of instant tea manufactured in India, negotiations are in progress with other local packers in U.S.A., Australia and Austria.

## **Closed Textile Mills**

- 632. SHRIMATI AMBIKA SONI: Will the Minister of COMMERCE be pleased to state:
- (a) whether it is a fact that some more closed textile mills have been taken over by the National Textile Corporation in July, 1976:
- (b) if so, what are the names of those mills; and
- (c) what steps are being taken by Government to provide employment to the workers of the mills which have been closed down?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) and (b) The management of Laxmirattan Cotton Mills Company Limited, Kanpur and Atherton West and Company Limited, Kanpur has been taken over by the Central Government under the provisions of the Laxmirattan and Atherton West Cotton Mills (Taking over of Management) Ordinance, 1976 which was promulgated on 19th July, 1976. The National Textile Corporation has been appoined as Custodian of these two mills.